

Title: Introduction of the Ancient Monuments and Archaeological Sites and Remains (amendment and validation) Bill, 2010.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I, on behalf of the hon. Prime Minister beg to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and to make provision for validation of certain actions taken by the Central Government under the said Act.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and to make provision for validation of certain actions taken by the Central Government under the said Act."

The motion was adopted.

SHRI M. VEERAPPA MOILY: Sir, I introduce** the Bill.

14.05 ½ hrs.

STATEMENT RE: ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (AMENDMENT AND VALIDATION) ORDINANCE 2010*

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Ordinance, 2010 (No. 1 of 2010)
